

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1118
ANSWERED ON:09.12.2003
CONVERSION OF LEASEHOLD PROPERTY INTO FREEHOLD
PAWAN KUMAR BANSAL

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether the Government had cleared the scheme for conversion of leasehold rights in residential property into freehold in Chandigarh in 1996;
- (b) if so, the rate of conversion charges fixed thereunder;
- (c) whether the conversion fee has been hiked before people could actually benefit from the scheme as stipulated;
- (d) if so, the details thereof and the reasons for the hike;
- (e) the number of fresh applications received after the hike in the conversion charges;
- (f) whether the Government has considered the desirability to convert leasehold rights in commercial property as well into freehold; and
- (g) if so, the progress in the matter?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATRAYA)

- (a)to(g): The information is being collected and will be laid on the Table of the Sabha.